
(2017) 09 DEL CK 0370

In the Delhi High Court

Case No : Original Miscellaneous Petition (E) No. 4 Of 2017

Rajiv Joshi

APPELLANT

Vs

Anand Swaroop

RESPONDENT

Date of Decision : 18-09-2017

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 27

Citation : (2017) 09 DEL CK 0370

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Anil Sharma, Jaskaran Singh

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

I.A. 10807/2017 (Exemption)

Allowed, subject to all just exceptions.

O.M.P. (E) 4/2017

1. By this petition under Section 27 of the Arbitration & Conciliation Act, 1996, the petitioner seeks assistance of the court for summoning of the witnesses for recording the evidence of the petitioner.

2. The petitioner seeks summoning of the Branch Manager, Kotak Mahindra Bank, Branch AGCR Enclave, Karkardooma, Delhi-110092 to produce and to prove the record pertaining to RTGS KKBKH14119670576 dated 29.04.2014 as reflected in statement of account pertaining to A/c No. 3811131970.

3. Learned Arbitrator by order dated 04.09.2017 has agreed to the summoning of the said witness for 10.10.2017 and 17.10.2017 at 4.00pm at Room

No. 8, Third Floor, Delhi International Arbitration Centre, Delhi High Court, New Delhi.

4. In view of the above, the petition is allowed. The registry is directed to issue summons to appear as a witness to the said witness i.e. the Branch

Manager, Kotak Mahindra Bank, Branch AGCR Enclave, Karkardooma, Delhi-110092 to appear before Arbitrator on 10.10.2017 and 17.2017 at 4.00

PM at Room No. 8, Third Floor, Delhi International Arbitration Centre to produce and to prove the record pertaining to RTGS KKBKH14119670576

dated 29.04.2014 as reflected in statement of account pertaining to A/c No. 3811131970.

5. The petition is accordingly disposed of in the above terms.